

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)...../2016
(CC No.1464/2016)

(Arising out of impugned final judgment and order dated 14/09/2015
in ITA No. 465/2015 passed by the High Court Of Delhi At New Delhi)

COMMISSIONER OF INCOME TAX (CENTRAL-II) NEW DELHI Petitioner(s)

VERSUS

P.D ASSOCIATES (P) LTD Respondent(s)
(With appln. (s) for c/delay in filing SLP and office report)

WITH

S.L.P. (C)...CC No. 1553/2016
(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 29/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. P.S. Narsimha,ASG
Ms. Rekha Pandey,Adv.
Ms. B.Sunita Rao,Adv.
Mr. Anurag,Adv.
Mr. Ashok Panigrahi,Adv.
Ms. Richa Pandey,Adv.
Ms. Neelam Chand,Adv.
For Mrs. Anil Katiyar,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Tag with Civil Appeal No.285 of 2014.

(Anita Malhotra)
Court Master

(Sneh Bala Mehra)
Assistant Registrar